

SPECIAL BENCH

ITEM NO.190

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

CP No.01/ALD/2024

CORAM:

- 1. SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 18th July, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	TARAN UPPAL V/S TINS LAB PVT. LTD. & ORS.
UNDER SECTION	241/ 242 & 244 OF COMPANIES ACT, 2013

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Ms. Divya Verma, Adv.

: For the Petitioner

None

: For the Respondent

ORDER

- 1. Ld. Counsel representing the petitioner present through VC and states that no reply has been filed by the respondent till date, in the earlier hearing held on 27th May, 2024, the respondent has been asked to file reply within two weeks.**
- 2. However, neither anybody appeared on behalf of the respondent nor any reply has been filed so far.**
- 3. Let the reply be filed by the Ld. Counsel representing the respondent within a period of two weeks and this would be the last opportunity to the respondent to file the reply.**
- 4. Let the matter be adjourned for further hearing on 08th August, 2024 before the Regular Bench, and to be taken up higher on Board.**

-Sd-

**(Ashish Verma)
Member (Technical)**

-Sd-

**(Manni Sankariah Shanmuga Sundaram)
Member (Judicial)**

18th July, 2024

*Bipul Kumar Tiwari
(Stenographer)*